

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.213 – Inv.P/6(AHM)2022
In
CP(IB) 295 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Sansar Texturisers Pvt Ltd
V/s
Polycoat India Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Meet Thanki, Adv. for Mr. Nilesh Udarnani, Adv.
For the Respondent : none

ORDER

Ld. Counsel Mr. Meet Thanki appears on behalf of Mr. Nilesh Udarnani for the applicant.

However, none appears for the respondent.

Ld. Counsel for the applicant submitted that this application has rendered infructuous in view of the order dated 30.07.2023 passed by Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No.1148 of 2022, the same is also available on the file. Hence, he wishes to withdraw the same

In view of above statement of Ld. Counsel, the Inv.P/6(AHM)2022 is dismissed as rendered infructuous.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)